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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 397/99

Date of Order : 5.4.99

BETWEEN :

K.Ravi Kumar

.. Applicant.

AND

1. The Principal,
Kendriya Vidyalaya,
Gachibowli, G.P.R.A.Campus,
Hyderabad.
2. The Asst.Commissioner,
Regional Office,
Kendriya Vidyalaya Sanghatan,
Picket, Secunderabad.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr. N.R.Devraj

Counsel for the Respondents

.. Mr.B.N.Sharma

- - -

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (DMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)



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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Adm.) X

- - -

Mr.N.R.Devraj, learned counsel for the applicant and Mr.M.C.Jacob for Mr.B.N.Sharma, learned standing counsel for the respondents.

2. The applicant in this OA was appointed as a Male Group-D employee by memo No.KV/GB/95-96 dated 31.1.96 (A-3). The applicant submits that he was given Group-D post and he was also posted as a Watchman ~~On~~ night duties intermitently by rotation. But by the impugned order he has been informed that he had accepted ^{the post of} ~~as~~ night watchman and he was directed to ^{do} night duties from 24.1.99 without rotation.

3. This OA is filed to set aside the impugned order dated 5.1.99 by holding the same as illegal, arbitrary and unconstitutional and to direct R-2 allot the duties of Night Watchman to all Male Group D staff on the strength of Kendriya Vidyalaya, Gachibowli, G.P.R.A.Campus, Hyderabad as it is done in all other Kendriya Vidyalaya S chools.

4. Though no reply has been filed, the respondents learned counsel argued from the draft reply available with him.

From the reply it is seen that the respondents authorities

R


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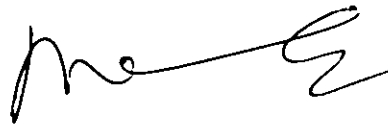
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^{have}
~~had~~ accepted to allot the duties of night ^{watchman} ~~turns~~ on
rotation to all Male Group-D staff and the applicant
will also be given night duties only on rotation and
not permanently.

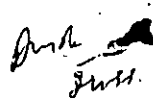
5. In view of the above submission of the respondents
no further order is necessary in this OA. Hence the OA
is disposed of as infructuous. No costs.


(B .S. JAI PARAMESHWAR)
Member (Judl.)


(R.RANGARAJAN)
Member (Admn.)

Dated : 5th April, 1999

(Dictated in Open Court)


J. H. S.

sd

Copy to:

1. HDHNC
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A) ✓
5. SPARE ✓

21/4/99
~~1ST AND 2ND COURT~~

TYPED BY
COMPARED BY

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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 14/99

ORDER/ JUDGEMENT

MA./RA./CP. NO.

IN

O.A. NO. 397/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

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